

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
STARRED QUESTION NO. *59**

TO BE ANSWERED ON THE 19th DECEMBER, 2017 /AGRAHAYANA 28, 1939 (SAKA)

NATIONAL REGISTER OF CITIZENS

***59. SHRI RAMEN DEKA:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any proposal to prepare National Register of Citizens (NRC) in the country; and

(b) if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (b): A Statement is laid on the Table of the House.

Statement in reply to lok sabha starred question no. *59 for 19th december, 2017 regarding national register of citizens

(a & b): Madam; Section 14A(2) of the Citizenship Act, 1955 provides for maintenance of National Register of Indian Citizens by the Central Government. For the purpose, the Central Government have to carry throughout the country a house-to-house enumeration for collection of specified particulars relating to each family and individual, residing in a local area including the Citizenship status. Accordingly, house to house enumeration has been carried out in 2010 under Rule 4 of the Citizenship (Citizens Registration and Issue of National Identity Cards), Rules 2003 to prepare the Population Register, which was updated in 2015-16 except in Assam and Meghalaya.

In the State of Assam, the manner of preparation of National Register of Citizens (NRC) is governed by Rule 4(A) of the Citizenship Rules, 2003 and NRC, 1951 Assam is being updated as per these provisions.
